

A step towards establishment of New Delhi International Arbitration Centre

[The New Delhi International Arbitration Centre Act, 2019](#) (17 of 2019) has been notified on 26th July, 2019. The Act, *inter-alia* provides for setting up of the New Delhi International Arbitration Centre (NDIAC). The Centre has been established under Section 3 of the said Act for the purpose of creating an independent and autonomous regime for institutionalised arbitration.

2. The NDIAC shall be a seven member body to be headed by a former Judge of Supreme Court or a High Court or an eminent person. It has been declared to be an institution of national importance.

3. The NDIAC will *inter alia* provide cost effective and timely services for the conduct of arbitration and conciliation at national and international level, facilitate conduct of international and domestic arbitration and conciliation and impart training in alternative dispute resolution and related matters in field of arbitration, conciliation and mediation. Its purpose is to bring reforms in the field of arbitration and conciliation and to develop it as a flagship institution for domestic and international arbitration. It will facilitate and provide administrative assistance for conduct of arbitration and conciliation proceedings in a professional and time-bound manner and in the most cost-effective way. It will also set up an arbitration chamber to empanel professional arbitrators at national and international level and set up an Arbitration Academy to train arbitrators in India, so as to empower them to compete on par with reputed arbitral institutions in the world.

The following rules/notifications to establish the NDIAC and for other connected matters have been issued by this Department -

- i. Establishment of New Delhi International Arbitration Centre *vide* S.O. 2717(E) dated 13th June, 2022.
- ii. The New Delhi International Arbitration Centre (terms and conditions and the salaries and allowances payable to the Chairperson and Full-time Members) Rules *vide* G.S.R. 442(E) dated 11th June, 2022.
- iii. The New Delhi International Arbitration Centre (travelling and other allowances payable to the Part-time Members) Rules *vide* G.S.R. 470(E) dated 24th June, 2022.
- iv. The New Delhi International Arbitration Centre (number of posts and recruitment of Registrar, Council and other officers and employees) Rules *vide* G.S.R. 469(E) dated 24th June, 2022.
- v. The New Delhi International Arbitration Centre (Form of annual statement of accounts) Rules *vide* G.S.R. 464(E).